

HIGH COURT OF CHHATTISGARH, BILASPUR

Order Sheet

WPPIL No. 27 of 2020

Suo Moto W P(P I L) **Versus** State Of Chhattisgarh

WPPIL/66/2021,WPPIL/73/2021

**Proceedings through Video Conferencing**

16/7/2021	<p>Mr. Prafull N. Bharat, Senior Advocate appears as <i>amicus curiae</i> along with Mr. Harshal Chouhan, Advocate.</p> <p>Mr. Kishore Narayan, Advocate for the petitioner in WPPIL No.66 of 2021 ((National Forum on Prison Reforms v State.))</p> <p>Mr. Shakti Raj Sinha, Advocate for the petitioner in WPPIL No.73 of 2021 (Vikas Kaushik v State).</p> <p>Mr. Satish Chandra Verma, Advocate General and Shri Vivek Ranjan Tiwrai, Addl. A.G. with Mr. Chandresh Shrivastava, Dy.A.G. and Mr. Vikram Sharma, Dy.G.A. for the State.</p> <p>Mr. Abhishek Sinha, Senior Advocate with Mr. Samarth Singh Marhas, Advocate for the Railways.</p> <p>Mr. Ashish Shrivastava, Senior Advocate with Mr. Aman Pandey, Advocate for the SLSA.</p>

Mr. Kishore Bhaduri, Senior Advocate with Mr. Pankaj Singh, Advocate for the State Bar Council.

Mr. Vijay Kumar Mishra, Advocate with Mr. K.K. Khatri, Advocate for the District Bar Association, Bilaspur.

Mr. Shivang Dubey, Mr. Arjit Tiwari and Mr. Devershi Thakur, Advocates for the respective interveners.

Heard.

WPPIL No.27 of 2020

The State Bar Council is directed to expedite the process of releasing death claim of all the cases in which there are no substantial defects in the claim application form.

We expect that the required steps shall be taken within 10 days.

WPPIL No.66 of 2021 & WPPIL No.73 of 2021

In course of hearing, we feel that the main issue in both the PILs is about non release of prisoners on interim bail or on parole who were earlier released after the order passed by the Hon'ble Supreme Court in March, 2020 and consequent order dated 26.3.2020 of the High Power Committee.

The contention on behalf of the petitioners is that in view of the present order passed by the Hon'ble Supreme Court on 07.5.2021 and that of the High Power Committee on 12.5.2021, all such prisoners who were earlier released on interim bail or on parole should have been released but that has not happened and the reason behind that is the order Annexure P7 passed by the Director General (Jail) on 31.3.2021 in WPPIL No.66/2021.

Let State Government and the State Legal Service Authority (SLSA) file specific data of only those prisoners who were released earlier but have not been released pursuant to the present order of the Hon'ble Supreme Court on 7.5.2021 and that of the High Power Committee dated 12.5.2021. The Chart shall also mention as to the reason for which such prisoners have not been released.

Post all the matters on **02.8.2021**.

Registry is directed to publish name of "Mr. Prafull N. Bharat (amicus curiae)" in WPPIL No.27/2020.

SD/-

**(Prashant Kumar Mishra)**  
Acting Chief Justice

SD/-

**(Rajani Dubey)**  
Judge